

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**STARRED QUESTION NO. 116**  
ANSWERED ON 09<sup>TH</sup> FEBRUARY, 2017

**ANOMALIES IN THE EXECUTION OF NH PROJECTS**

\*116. SHRI RAHUL KASWAN:  
DR. RATNA DE (NAG):

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government has received complain reports pertaining to alleged anomalies/malpractices/irregularities in the execution of the National Highway (NH) Projects under the Public-Private- Partnership (PPP) mode being undertaken by private partner companies across the country;

(b) if so, the details thereof, State/UT-wise along with name of contractor/company; and

(c) the remedial action taken/proposed to be taken by the Government in this regard?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) A STATEMENT is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF LOK SABHA STARRED QUESTION NO. 116 ANSWERED ON 09<sup>TH</sup> FEBRUARY, 2017 ASKED BY SHRI RAHUL KASWAN AND DR. RATNA DE (NAG) REGARDING 'ANOMALIES IN THE EXECUTION OF NH PROJECTS'**

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(a) to (c) In case of projects undertaken under Public-Private-Partnership (PPP) pattern of infrastructure development, the Concessionaire (i.e. the Private Developer) submits the detailed design, construction methodology, quality assurance procedure and construction time schedule etc. prior to commencement of the work. An internationally reputed consultancy firm acts as Independent Engineer of the project whose role and functions includes review, inspection, conducting of tests and monitoring of the construction works as per provisions of the concession agreement. The Independent Engineer also oversees the necessary tests from time to time, for determining that the construction works conform to the specifications and standards set forth in the concession agreement. In the event of any defects or deficiencies found during execution of works, the Independent Engineer issues non-compliance Report (NCR) for the deficiencies of the work observed by him and the Concessionaire is required to carry out necessary remedial measures in compliance with specifications and standards set forth in the concession agreement in accordance with good industry practice. Only upon completion of the construction works in accordance with the standard and specifications, the Independent Engineer issues completion certificate/provisional completion certificate for commercial operation to commence. NHAI receives complaints/representations from various stakeholders which also includes alleged anomaly/irregularities/ malpractice in execution of PPP projects. These complaints /representations are looked into at field level and wherever necessary remedial actions are taken promptly as per provisions of Concession Agreement.

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